



PUBLISHED BY AUTHORITY

No. 20

CUTTACK, FRIDAY, MAY 14, 1943

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATIONS

The 5th May 1943

No. 9382-P.(C)—The following notification, issued by the Government of India in the War Transport Department, is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

New Delhi, 29th March 1943

No. P.R. 402 (27)/42—In exercise of the powers conferred by rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Spirit Rationing Order, 1941, namely:—

in the said Order—

(1) In clause 3, after the words "His Majesty's Forces" the words "or Allied Forces" shall be inserted;

(2) Sub-clause (a) of clause 2 shall be relettered as sub-clause (aa) and the following new sub-clause (a) shall be added, namely:—

(a) "Allied Forces" means all or any of the forces (other than His Majesty's Forces) mentioned in section 2 of Ordinance 41 of 1942 to which the provisions in regard to His Majesty's Forces in clauses 3 and 34 are intended to be extended";

(3) For clause 34, the following clause shall be substituted, namely:—

34. Exemptions—Nothing in this Order shall apply to—

(a) the supply of motor spirit to a dealer by a supplier—
(i) on not more than one occasion within one month either of the coming into force of this Order, or in the case of a dealer commencing business as such after the coming into force of this Order, of the commencement of such business, or

(ii) against surrender by the dealer to the supplier of special receipts, coupons, receipts or the signed statements referred to in sub-clauses (f) and (g), indicating the previous supply by the dealer of a quantity of motor spirit not less than 98 per cent in the case of deliveries made in cans or barrels outside the municipal limits of a depot town, or of deliveries by a bulk lorry from a depot on the plains to a petrol pump in the hills, or not less than 99 per cent in all other cases, of the quantity thereof supplied to the dealer, or

(iii) in making up a quantity of motor spirit which the supplier is satisfied has been short delivered to the dealer; or

(b) the transfer of motor spirit from a supplier to a supplier who is not a dealer; or

(c) the supply of motor spirit by a producer thereof to a supplier who is not a dealer; or

(d) the supply from stocks under the direct control of the Government concerned of motor spirit for use in—

(i) vehicles employed by the Central or a Provincial Government for defence or internal security purposes, or

(ii) vehicles, aircraft and machinery employed in or in the maintenance of His Majesty's Forces; or Allied Forces;

(e) the supply of motor spirit by a producer or supplier thereof to such stocks as are referred to in sub-clause (d); or

(f) the supply of motor spirit by a producer or supplier for the refuelling of any aircraft employed in or in the maintenance of His Majesty's Forces or Allied Forces, on the pilot of such aircraft furnishing a signed statement showing his name, rank and designation, the number of the aircraft, and the quantity of motor spirit obtained; or

(g) the supply of motor spirit by a producer or supplier for the emergent refuelling of any vehicle employed in or in the maintenance of, His Majesty's Forces or Allied Forces on the officer in charge of such vehicles furnishing a signed

statement declaring his name, rank and designation, quantity of motor spirit obtained, the total number of vehicles refuelled together with the registration numbers of any non-military vehicles involved and the fact that no special receipts were in his possession."

R. R. LANGHAM-CARTER
Addl. Dy. Secy. to Government

The 5th May 1943

No. 1413-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT

Simla, 16th April 1943

Declaration of Exemption

No. 1/12/43-Political(E).—In exercise of the powers conferred by section 6 of the Registration of Foreigners Act, 1939 (XVI of 1939), the Central Government is pleased to declare that the provisions of the Registration of Foreigners Rules, 1939, except rule 8 and such of the provisions of rules 4, 14, 15 and 16 as apply to, or in relation to, passengers and visitors who are not foreigners, shall not apply to, or in relation to, Messrs. Frank W. Fetter and Francis R. Titcomb, members of the United States Lease and Lend Mission, so long as they remain in the mission.

The 12th May 1943

No. 1485-C.—The following notifications of the Government of India in the Defence Department are republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

New Delhi, 17th April 1943

No. 5-DC.(21)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In rule 90 of the said Rules—

(i) in clause (i) of sub-rule (1), the word "and" shall be omitted;

(ii) after clause (ii) of sub-rule (1), the following clause shall be inserted, namely:—

"(iii) the expression 'small coin' means any coin other than a rupee";

(iii) after clause (d) of sub-rule (2), the following shall be inserted, namely:—

"or (e) possess small coin to an amount in excess of his personal or business requirements for the time being."

New Delhi, 17th April 1943

No. 1558-SM./42—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In the said Rules—

I. After clause (h) of sub-rule (6) of rule 34, the following clause shall be inserted, namely:—

"(hh) to cause or produce, or to instigate or incite, directly or indirectly, the cessation of work by a body of persons employed in any place of employment in which one hundred persons or more are normally employed, except in furtherance of a trade dispute (as defined in the Trade Dispute Act, 1929), with which such body of persons is directly concerned;"

11. After rule 56, the following rule shall be inserted, namely:—

56A. *Prevention of hartals in places of employment*—

(1) In this rule—

(a) 'trade dispute' means a trade dispute as defined in the Trade Disputes Act, 1929;

(b) 'hartal' means any concerted cessation of work or refusal to work by a body of persons employed in any place of employment, except a cessation or refusal in furtherance of a trade dispute with which such body of persons is directly concerned.

(2) If in the opinion of the Provincial Government a body of persons employed in any place of employment is likely to take part in, or is taking part in, a hartal, then, without prejudice to any other proceedings which may be taken in respect of such hartal, the Provincial Government may by order in writing require the person owning or having the management of such place of employment to take, within such time as may be specified in the order, such measures as may be so specified to secure that the hartal shall not take place, or, as the case may be, shall cease.

(3) If in the opinion of the Provincial Government a place of employment has been closed for reasons other than the furtherance of a trade dispute, the Provincial Government may by order in writing require the owner or persons having the management of such place of employment to take, within such time as may be specified in the order, such measures as may be so specified to secure that the place of employment shall be opened, and shall remain open, for the unimpeded employment of persons employed therein.

(4) If any person contravenes the provisions of any order made under this rule, he shall be punishable with imprisonment for a term which may extend to five years or with fine which may extend to five lakhs of rupees and to a further fine which may extend to one lakh of rupees for every day after the first during which the contravention continues, or with both such imprisonment and fine as aforesaid.

(5) The provisions of section 32 of the Code of Criminal Procedure, 1898, in so far as they limit the extent of fine which may be imposed by Courts of Presidency Magistrates and Magistrates of the first class, shall not apply to any sentence imposed under this rule.

C. MACL. G. OGILVIE

Secy. to the Govt. of India

The 21st April 1943

No. 28-DC.(3)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (6) of rule 16 of the said Rules, after the word "rule" where it occurs for the first time, the words "or of any order made thereunder" shall be inserted.

L. J. D. WAKELY

Dy. Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 5th May 1943

No. 9383—Com-10/43-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce are republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 20th March 1943

No. 20-W.R.I.(F)/43—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Factories) Insurance Rules, 1942, namely:—

In the proviso to sub-rule (2) of rule 6 of the said Rules—

(i) after the words "property insurable" the words, "other than property specified below," shall be inserted;

(ii) after the word and figures "May 1942" the following shall be added, namely:—

"(a) boundary walls.

(b) all materials in the factory for use in the production or transmission of motive power, or in the maintenance of plant and machinery or in the construction or reconstruction or maintenance of factory buildings."

New Delhi, 27th March 1943

No. 21 W.R.I.(F)/43—In exercise of the powers conferred by section 14 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to exempt with effect from the 29th May 1942 all Air Raid Precaution works appertaining to or appropriated for the purposes of a factory from the provisions of the said Ordinance.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 5th May 1943

No. 9384—HC-8/42-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

COMMERCE WAR

New Delhi, 6th March 1943

No. 91-C.W.(1)/43—In exercise of the powers conferred by sub-rule (3) of Rule 84 of the Defence of India Rules, and in supersession of the notification of the Government of India in the Department of Commerce, No. 91-C.W.(1)/42, dated the 7th February 1942, the Central Government is pleased to prohibit the export to any place outside India of any goods of the description specified in the Schedule hereto annexed, except the following, namely:—

(a) any goods consigned to or destined for the Portuguese possessions in India and intended for use or consumption therein;

(b) any goods of the description specified in part B of the said Schedule and consigned to or destined to any part of the British Empire (including Mandated Territories) other than Palestine and Eire;

(c) any goods of the description specified in Part C of the said Schedule and covered by an export licence issued by the Central Government in the Department of Supply or by an officer authorised by that Department in this behalf;

(d) any goods of the description specified in Part F of the said schedule and covered by an export licence issued by the Central Government in the Department of Food or by an officer authorised by that Department in this behalf;

(e) any goods of the description specified in Parts B, D, E or G of the said Schedule and covered by an Export Licence issued by or under the orders of the Export Trade Controller appointed in this behalf by the Central Government;

(f) any goods constituting the stores or equipment of an outgoing vessel or conveyance, or the bona fide personal effects of the crew of or of the passengers in, such vessel or conveyance;

(g) any goods transhipped at a port in British India;

(h) any goods exported under the orders of Naval, Military or Air Force Authorities for Naval, Military or Air Force requirements;

(i) any goods exported under the orders of the Central Government or such officers as may be appointed by the Central Government in this behalf,

(j) any goods covered by an Open General Licence issued by the Central Government.

SCHEDULE

PART A

(No licences)

1. Agar-agar
2. Arms, Ammunition and Military stores (including explosives and fulminate of mercury).
3. Chemicals and chemical preparations, the following:—
 - (i) Acetone, (ii) Acid Acetic, (iii) Acid Formic, (iv) Aluminium Oxide, (v) Ammonium sulphate, (vi) Aniline and alkylated aniline, (vii) Calcium Acetate (acetate of lime), (viii) Calcium Carbide, (ix) Chlorinated Hydrocarbons including carbon Tetra-Chloride, (x) Chromic acid, (xi) Lithopone and Cadmium Lithopone, (xii) Naphthalene, (xiii) Phosphorus, (xiv) Potassium bichromate, (xv) Sodium bichromate, (xvi) Sodium Hydrosulphate, (xvii) Sodium Nitrite and (xviii) Toluol (Toluene).
4. Drugs and medicines, the following.—
 - (i) Acidum Acetylsalicylicum, Acidum Boricum, Acidum Citricum, Acidum Cresylicum, Acidum Mandelicum, Acidum Tannicum, Acidum Tartaricum, Acriflavina, Aether Amygdalicus, Arsenious oxide, Atropinae Sulphas, Barbitonum Solubile, Borax, Brilliant Green, Cinchona ball or powder, Chloroformum, Cocaine Hydrochloridum, Creosotum, Digitalinum, Emetinae Hydrochloridum, Ergota Praeparata, Iodinum, Iodine preparations, Fluoresceinum, Hexobarnitonum Solubile, Homatropinae Hydrobromidum, Hyoscinae Hydrobromidum,

dum, Insulinum, iodum and preparations, Ipecacuanha and preparations, Mepacrine Hydrochloride, Pamaquin, Paraldehydum, Pentothol Sodium, Fercaine, Potassii Bromidum, Potassii Iodidum, Procainae Hydrochloridum, Quinine Sulphas, Sodii Salicylas, Sulphonamide preparations (e.g., Sulphamylamide, Sotuseptasine M. & B. 663, etc.).

(ii) Any medicinal preparation containing any one or more of the drugs or medicines specified in entry (i) above whether in bulk or in any other form, such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Mark preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.

5. Glass Substitute
6. Gums and resins, the following:—
Gum Benzoin

7. Hides, the following:—
(i) Wet salted cow hides (trimmed according to trade custom) from 13 lb. to 28 lb.

(ii) Dry salted or dry (arsenicated or otherwise) cow hides (trimmed according to trade custom) from 9 lbs. upwards.

(iii) Wet salted buffalo hides (trimmed according to trade custom) from 25 lb. upwards.

(iv) Dry salted or dry (arsenicated or otherwise) buffalo hides (trimmed according to trade custom) from 12 lbs. upwards.

(v) Hides cut into pieces of any weight or size, other than trimmings (glue pieces).

8. Horse hair and manufactures thereof

9. Horses and mules

10. Instruments, Apparatus and Appliances, and parts thereof, the following:—

(i) Cameras, (ii) Clinical thermometers, (iii) Optical glass, formed and unformed, (iv) Optical instruments, all sorts, not specified in Part C, (v) Surveying instruments and appliances.

11. Leather unwrought, the following:—

(i) All vegetable tanned leather produced from buffalo hides weighing in hides 14 lbs. and over, or in sides 7 lbs. and over.

(ii) All classes of vegetable tanned leather produced from cow hides, kips or cow calf-skins weighing 5 lbs. or over other than East India Kips.

(iii) All chrome tanned upper leather produced from cow or buffalo hides and having a minimum substance of 1.5 mm. and/or a minimum area of 9 sq. ft. per half hide (side) of 18 sq. ft. per full hide.

(iv) All unwrought leather from buffalo, cow or calf-hide in the form of cut pieces or cut components (leather goods, semi-manufactured).

12. Leather manufactures, the following:—

(i) Man's footwear, all sorts, and component parts thereof.

(ii) Suitcases, bags, attache cases or other containers made of cow or buffalo hide or leather and component parts thereof.

13. Metals and Ores the following:—

(i) Antimony, (ii) Ferro alloys including ferrochrome, ferro-manganese, ferro-phosphorus, ferro-silicon, ferro-titanium, ferro-tungsten, ferro-vanadium and ferro-molybdenum, (iii) Ganesium and magnesium alloys, (iv) Nickel; nickel oxide, nickel ore and matte; nickel alloys, (v) Phosphor alloys, (vi) Tin, wrought and unwrought; tin alloys, (vii) Zinc or spelter, wrought and unwrought; zinc concentrates, dross and manufacturing residues; zinc alloys and (viii) Scrap containing any of the metals or alloys specified in entries (i) to (vi).

14. Pyrethrum flowers, whole or powdered, and extracts of any strength obtained therefrom, also insecticides containing pyrethrum flowers or extract of pyrethrum flowers.

15. Roofing felts and associated joining materials.

16. Spectacle frames, all sorts.

17. Textiles, the following:—

(i) Flax, raw, and (ii) Flax manufactures

18. Vessels for inland and harbour navigation (such as launches, boats, barges and dredgers) and component parts and equipment thereof.

19. Wood preservatives, the following:—

(i) Coal tar, (ii) Creosote, and (iii) Mixtures containing coal tar or creosote.

PART B

(Licences issued by the Export Trade Controller)

1. Ascorbic acid
2. Bakelite and other synthetic moulding powders
3. Bacon and ham, not canned or bottled

4. Drugs crude and refined, both indigenous and imported, medicines and medicinal preparations, other than those specified in Parts A and C

5. Glass bottles of crown cork pattern

6. Hops

7. Malt

8. Seed potatoes

PART C

(Licences issued by the Central Government in the Department of Supply or by an officer authorised by that Department in his behalf)

1. Abrasives manufactured, including grinding wheels, emery paper and powder; sand paper.

2. Belting for Machinery—
(i) of cotton, (ii) of hair, and (iii) of leather

3. Bitumen

4. Bristles, pig, and manufactures thereof

5. Buttons, all sorts

6. Carbonised coconut shell

7. Cement

8. Chemicals and chemical preparations, the following:—

(i) Acid Hydrochloric, (ii) Acid Nitric, (iii) Acid Sulphuric, (iv) Alcohol Methyl, (v) Aluminous sulphates (including all forms of alum except chrome alum), (vi) Ammonia and ammonium compounds excluding ammonium sulphate, (vii) Barium Sulphate (Barytes), (viii) Bleaching powder and chlorine, (ix) Calcium chloride, (x) Caustic soda, (xi) Chemical manures other than Ammonium sulphate, (xii) Glycerine, (xiii) Iodine, (xiv) Magnesium sulphate, (xv) Potassium and Potassium compounds excluding Potassium bichromate and Potassium chlorate, (xvi) Gases, all sorts, (xvii) Salts and other compounds of arsenic, chromium, copper, lead, mercury, molybdenum, nickel, platinum, radium, tin and zinc, (xviii) Sodium bicarbonate, (xix) Sodium carbonate, (xx) Sodium cyanide, (xxi) Sodium silicate, (xxii) Sodium sulphate, (xxiii) Sodium sulphide, (xxiv) Sodium thiosulphate, and (xxv) Sulphur.

9. Cork and cork manufactures

10. Drugs, and medicines, the following:—

(i) Acidum Salicylicum, Adrenalina and preparations, Aethylis Chloridum, Amylis Nitris, Amylocaine Hydrochloride, Antrypol, Naganol, Argentoproteinum, Belladonna roots and leaves, Benzoinum, Bismuthi Carbonas, Caffeina, Calcii Gluconas, Caniphora, Chloral Hydras, Chrysarobinum, Glucosum liquidum, Hexamina, Hydrargyrum and preparations, Liquor Formaldehydi, Menthol, Morphine salts, Neoursphenamina, Oleum Menthae, Piperitae, Phenacetinum, Phenobarbitonum Solubile, Phenol, Physostigminae Salicylas, Pituitary Extract, Resorcinol, Saccharinum, Sodii Bicarbonas, Sulpharsphenamina, Thymol, and (ii) Any medicinal preparation containing any one or more of the drugs or medicines specified in entry (i) above whether in bulk or in any other form, such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Mark preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.

11. Glass sheet

12. Graphite and graphite crucibles

13. Gums and resins, the following:—

Rosin

14. Hydraulic packing

15. Instruments, Apparatus and Appliances, and parts thereof, the following:—

(i) Accumulators and dry cells, (ii) All electrical instruments, apparatus, and appliances, not specifically included under any other entry, (iii) Electric fans and accessories, (iv) Electrical insulating materials of all sorts, (v) Electric lamps, (vi) Electric lighting accessories and fittings, (vii) Electric wires and cables (including telegraph and telephone wires and accessories, (viii) Microscopes, (ix) Photographic papers, plates and films including those used in X-ray photography but including cinema films, (x) Surgical and veterinary instruments, apparatus and appliances, including cotton, wool and lint, (xi) Telegraph and telephone instruments and apparatus, and (xii) Wireless instruments and parts thereof.

16. Lamps and parts thereof, the following:—

(i) Gas Lamps, (ii) Hurricane Lamps, (iii) Incandescent oil lamps, (iv) Oil Lamps, and (v) Parts of Lamps, all sorts, other than funnels, globes and Glass parts covered by item 16 of Part D.

17. Machinery and millwork, including parts thereof, but excluding—

(i) machine tools of any description and (ii) parts of machinery and millwork which are exported for purposes of repairs or are returned to the manufacturers as defective.

18. Machine Tools of all description and parts thereof.

19. Metals and Ores, the following:—

(i) Aluminium and aluminium alloys, (ii) Antimony alloys containing more than 10 per cent of antimony including printing and bearing alloys, (iii) Beryl (Beryllium), ore, metal and alloys, (iv) Copper ores: copper wrought and unwrought; copper plates and sheets; copper wire, drawn; copper alloys, (v) Iridium; osmium; iridosmine and concentrates containing iridium, (vi) Iron or steel:—

(a) Pig iron, (b) High speed Tool steel in any form (c) Die steel of any form, (d) Steel ingots, (e) Rolled, forged or cast steel, (f) Iron castings, and (g) Tin plate;

(vii) Lead ore; pig lead; lead sheets; lead pipes and tubes; lead alloys, (viii) Mercury, (ix) Molybdenum and molybdenum ores, (x) Platinum, crude and refined; platinum alloys, (xi) Radium, radium ores and concentrates, (xii) Tin concentrates and ores, (xiii) Tungsten and Tungsten ore (Wolfram), (xiv) Vanadium and Vanadium ores, and (xv) Scrap containing any of the metals or alloys specified in entries (i) to (xiv).

20. Manufactured articles, not specified elsewhere in this Schedule, made wholly or mainly of any of the metals or alloys specified in item 19 of Part A or in item 19 of this Part; including containers, when not in use as containers or when in use as containers of goods specified in this Part.

(N.B.—An article shall be deemed to be made mainly of any of the metals or alloys referred to if such metal or alloy constitutes the major part of either the bulk or the value of the article)

21. Paints, varnishes and enamels, all sorts not covered by any other entry in this Part.

22. Patent photographic developers, fixers and photographic materials not otherwise specified.

23. Processing materials for rubber tyres not covered by any other item in this Part.

24. Rubber manufactures, all sorts, including rubber shoes and canvas shoes with rubber soles.

25. Sera

26. Textiles, the following:—

(i) Cotton canvas and manufactures thereof, (ii) Cotton mosquito netting, (iii) Cotton sewing thread, (iv) Cotton tape, (v) Hemp, raw, all sorts (Manila, Sisal and Indian hemp, etc.), and manufactures thereof, including twine, and (vi) Woollen yarn and hosiery.

27. Turpentine and pine oil

28. Vehicles and parts thereof (excluding old scrap parts), the following:—

(i) Aircraft and parts of aircraft; special aircraft materials, (ii) Motor vehicles, namely motor cars, motor cycles and motor omnibuses, vans and lorries and chassis for the same, whether fitted with rubber tyres and tubes or not and (iii) Parts of motor vehicles, including rubber tyres and tubes.

29. Wood and timber, all sorts, including plywood and other laminated wood but excluding sandalwood; also chests, boxes, crates and other containers made therefrom when exported empty, and parts thereof including shooks.

PART D

(Licences issued by the Export Trade Controller)

1. Apparel, all sorts

2. Asbestos and manufactures thereof

3. Asbestos cement

4. Chemicals and chemical preparations, the following:—

(i) Caoutchoucine, (ii) Ethyl alcohol or rectified spirit of any proof degree; methylated or denatured or mineralised spirits, (iii) Potassium chlorate, and (iv) Pyridine.

5. Cinematograph films, not exposed

6. Clocks, watches and parts thereof

7. Coal and coke, charcoal

8. Coffee

9. Coir, unmanufactured and manufactured

10. Containers made wholly or mainly of any of the metals or alloys specified in item 13 of Part A or in item 19 of Part C, when in use as containers of goods other than those specified in Part C.

(No. B—An article shall be deemed to be made mainly of any of the metals or alloys referred to, if such metal or alloy constitutes the major part of either the bulk or the value of the article.)

11. Galls, root and powder

12. Diamonds, precious and semi-precious stones

13. Domestic earthenware and chinaware

14. Dyestuffs, the following:—

(i) Synthetic dyestuffs including coal tar derivatives used in any dyeing process, and (ii) Natural indigo.

15. Gall nuts.

16. Glass and glassware all sorts, other than those specified in Parts B and C.

17. Gums and resins, the following:—

(i) Gum Damar

18. Hides and skins tanned or dressed, the following:—
East India Kips

19. Kapok

20. Lac, all sorts; also mixtures containing some form of lac as one of the main ingredients.

21. Leather manufactures, all sorts, not specified in Part A.

22. Matches, all sorts

23. Mica; articles made mainly or wholly of mica

24. Oils, animal, all sorts

25. Oils, mineral, all sorts (including crude oil, kerosene, fuel oils, lubricating oils, greases, petrol, solvent, mineral turpentine, benzine and benzol).

26. Oils, vegetable, non-essential, all sorts

27. Oilseeds, all sorts

28. Paper and pasteboard, all sorts, and stationery

29. Perfumed spirits

30. Polishes and compositions for application to leather, metals or wood.

31. Pulp of wood for paper-making

32. Quartz crystals

33. Rubber, raw; Rubber scrap and waste

34. Soaps, washing powders and toilet requisites

35. Spices

36. Starch, dextrine and farina

37. Tea

38. Textiles, the following:—

(i) Artificial silk yarn, (ii) Artificial silk manufactures including mixtures with other textiles or staple fibres

(iii) Cotton manufactures, all sorts (including cotton twill and yarn; piecegoods and hosiery) other than those specified in Part C, (iv) Haberdashery and millinery, (v) Raw cocoons, waste products (including Duppon) and by-products, (vi) Silk yarn and manufactures, all sorts (including silk hosiery), (vii) Wool, raw, and manufactures, other than woollen yarn and hosiery.

39. Toys and requisites for games and sports

40. Umbrellas and umbrella fittings

41. Waxes of all kinds, including paraffin wax

PART E

(Licences issued by the Export Trade Controller)

1. Animal bladders, guts and casings

2. Candles of all kinds

3. Carbon black

4. Casein

5. Chemicals and chemical preparations, the following:

(i) Cholesterol, (ii) Fluorspar, (iii) Phthalic acid derivatives, (iv) Picric acid, and (v) Radon.

6. Fibres for brushes and brooms

7. Gums and resins, all sorts, other than Gum Benzoin, Gum Damar and Rosin.

8. Hair of all kinds and manufactures of hair, other than horse hair and manufactures of horse hair.

9. Hides and skins, raw, other than those specified in Part A; furs and fur skins.

10. Hides and skins, tanned or dressed, and leather, wrought, all sorts, other than those specified in Parts A and D.

11. Magnesite

12. Metals and Ores, the following:—

(i) Antimony ore, (ii) Aluminium ore, (iii) Arsenic and metal, (iv) Bismuth, (v) Cadmium, (vi) Chrome ore and metal, (vii) Cobalt ore, (viii) Columbium, (ix) Ilmenite, Monazite, Rutile, Zircon Kyanite and Sillimanite, (x) Iron ore, (xi) Iron pyrites, (xii) Lithium, (xiii) Manganese ore and Manganese, (xiv) Silver ore, metal, alloys and manufactures, (xv) strontium, (xvi) Tantalum ore and metal, (xvii) Titanium metal, (xviii) Thorium, (xix) Uranium and (xx) Zinc ore.

13. Manures, other than chemical manures

14. Myrobalans and other tanning substances, excluding gall nuts.

15. Oilcakes, all sorts

16. Plastics, manufactured or partly manufactured

17. Postage stamps

18. Scrap Cinematograph films

19. Selenium

20. Talc

21. Tallow and stearine, all sorts

22. Textiles, the following:—

(i) Cotton, raw and waste, (ii) Jute, manufactures, (iii) Jute, raw, (iv) Mesta-fibre, and (v) Ramie fibre and piecegoods made therefrom.

23. Turkey red oil

PART F

(Licences issued by the Central Government in the Department of Food or by an officer authorised by that Department in this behalf)

1. Liquors, all sorts, other than those specified in Part D
2. Provisions and Oilman's stores, the following:—
 - (i) Canned and bottled provisions, (ii) Ghee and butter,
 - (iii) Cheese, (iv) Pickles, and (v) Chutneys and condiments.
3. Vitamin A, its preparations and admixtures

PART G

(Licences issued by the Export Trade Controller)

1. Animals, living, the following.—
 - (i) Cattle, and (ii) Poultry
2. Fodder, bran and pollards
3. Fruits, nuts and vegetables (including dried, salted or preserved, not canned or bottled).
4. Grain, pulse and flour
5. Provisions and oilman's stores other than those included in Parts B and F.
6. Seeds, other than oil seeds
7. Sugar including molasses

New Delhi, 6th March 1943

No. 91-C.W. (2)/43—The following Open General Licences issued by the Central Government under the notification of the Government of India in the Department of Commerce, No. 91-C. W. (1)/43, dated the 6th March 1943, and in supersession of the Open General Licences Nos. 1, 2 and 3 issued with the notification of the Government of India in the Department of Commerce, No. 91-C. W. (5)/42, dated the 21st February 1942, are published for general information:—

EXPORT TRADE CONTROL

Open General Licence No. 1

In pursuance of clause (j) of the notification of the Government of India in the Department of Commerce, No. 91-C. W. (1)/43, dated the 6th March 1943, the Central Government gives general permission to all persons to export to the French possessions in India any of the goods included in the Schedule annexed to the said notification.

Open General Licence No. 2

In pursuance of clause (j) of the notification of the Government of India in the Department of Commerce, No. 91-C. W. (1)/43, dated the 6th March 1943, the Central Government gives general permission to all persons to export by land to any country adjacent to India and having no sea-board of its own any of the following articles provided that they are intended for use or consumption in that country:—

(A) Any goods included in the Schedule to the said notification which are consigned under a procedure prescribed for regulating transit traffic to such countries through India from foreign countries overseas except the following, namely:—

(i) Motor vehicles, namely, motor cars, motor cycles and motor omnibuses, vans and lorries and chassis for the same, whether fitted with rubber tyres and tubes or not,

(ii) Parts of motor vehicles, including rubber tyres and tubes.

(B) The following goods included in the Schedule to the said notification when not consigned under a procedure prescribed for regulating transit traffic to such countries through India from foreign countries overseas, namely:—

(a) The following articles included in Part A of the said Schedule, namely:—

(i) Arms and Ammunition, if lawfully exported in accordance with the provisions of the Indian Arms Act, 1878 (XI of 1878).

(ii) Lenses fitted to spectacle frames

(b) The following articles included in Part B of the said Schedule, namely:—

(i) Drugs, medicines and medicinal preparations of Indian produce or manufacture, other than those included in Parts A and C of the said Schedule.

(c) The following articles included in Part C of the said Schedule, namely:—

(i) Electrical insulating materials of all sorts,

(ii) Coniferous timber, namely:—
Pinus longifolia (Chir)
Pinus excelsa (Kali)
Picea morinda (Spruce)
Abies pindrow (Fir), and
Cedrus deodara (Deodar),
also chests, boxes, crates and other containers made thereof including shooks.

(d) The following articles included in Part E of the said Schedule, namely:—

(i) Oilcakes, all sorts.

New Delhi, 27th March 1943

No. 91-C.W. (1)/43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 91-C.W. (1)/43, dated the 6th March 1943, namely:—

In the Schedule annexed to the said notification—

I. In Part A, after item 2, the following item shall be inserted, namely:—

“2A. Candles of all kinds

II. in Part C—

(a) for item 5, the following item shall be substituted, namely:—

“5. Buttons made of bone or horn

(b) for item 19, the following item shall be substituted, namely:—

“19. Metals and Ores, the following:—

(i) Aluminium ore, aluminium and aluminium alloys,

(ii) Antimony ore and antimony alloys containing more than 10 per cent of antimony including printing and bearing alloys, (iii) Arsenic ore and metal, (iv) Beryl (Beryllium) ore, metal and alloys, (v) Chrome ore and metal, (vi) Cobalt ore and metal, (vii) Copper ores; copper wrought and unwrought, copper plates and sheets; copper wire, drawn, copper alloys, (viii) Fluorspar, (ix) Ilmenite and monazite, (x) Iridium; osmiridium; iridosmine and concentrates containing iridium, (xi) Iron or steel:—(a) Pig iron, (b) High speed Tool Steel in any form, (c) Die steel of any form, (d) Steel ingots, (e) Rolled, forged or cast steel, (f) Iron castings, and (g) Tin plate. (xii) Lead ore, pig lead; lead sheets; lead pipes and tubes; lead alloys, (xiii) Magnesite, (xiv) Manganese ore and manganese, (xv) Mercury, (xvi) Molybdenum and molybdenum ores, (xvii) Platinum, crude and refined; platinum alloys, (xviii) Radium, radium ores and concentrates, (xix) Silver ore and metal (other than bullion); silver alloys and manufactures, (xx) Strontium, (xxi) Tantalum ore and metal, (xxii) Tin concentrates and ores, (xxiii) Tungsten and tungsten ore (Wolfram), (xxiv) Vanadium and vanadium ores, (xxv) Zinc ore, (xxvi) Scrap containing any of the metals or alloys specified in entries (i) to (xxv).”

(c) in item 29, for the words “but excluding sandalwood”, the words “but excluding sandalwood and agarwood” shall be substituted.

III. in Part D—

(a) after item 1, the following item shall be inserted, namely:—

“1A. Articles made wholly or mainly of plastic materials.”

(b) after item 3, the following items shall be inserted, namely:—

“3A. Books, printed

3B. Buttons, all sorts, other than those specified in Part C.”

(c) after item 38, the following item shall be inserted, namely:—

“38A Tobacco, manufactured—Cigarettes

IV. in Part E—

(a) Items 2, 5(ii), 11 and 16 shall be omitted.

(b) for item 12, the following item shall be substituted, namely:—

“12. Metals and Ores, the following:—

(i) Bismuth, (ii) Cadmium, (iii) Columbium, (iv) Rutile, Zircon, Kyanite and Sillimanite, (v) Iron ore, (vi) Iron pyrites, (vii) Lithium, (viii) Titanium metal, (ix) Thorium, (x) Uranium.”

(c) after item 19, the following item shall be inserted, namely:—

“19A. Silver bullion”

S. N. RAY

Joint Secy. to the Govt. of India

The 5th May 1943

No. 9385—HC-26/42-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

ENEMY TRADING

New Delhi, 13th March 1943

No. 46 (2)-E.T. (A.)/43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of

Commerce, No. 106 (31)-E.T. (A.)/41-(2), dated the 21st February 1942, namely:—

In the second Schedule annexed to the said notification, the entry "Opium" shall be omitted.

New Delhi, 27th March 1943

No. 48 (3)-E.T. (A.)/42—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce No. 106 (31)-E.T. (A.)/41-(1), dated the 21st February 1942, namely:—

In clause (2) of the proviso to the said notification, after sub-clause (iv), the following sub-clause shall be inserted, namely:—

"(v) to any goods, covered by a Certificate of Origin and Interest from a Consular Officer of His Majesty stating that not more than 25 per cent. of the cost thereof was derived from materials grown or produced or from work done within enemy territory, and consigned from the country of origin of the goods after the 31st March 1942, and proved to the satisfaction of the Collector of Customs that they could not be so consigned before the 1st April 1942."

E. S. KRISHNAMOORTHY
Dy. Secy. to the Govt. of India

The 5th May 1943

No. 9431-Com.(C).—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

New Delhi, 14th April 1943

No. E-103—In exercise of the powers conferred by sub-rule (1) of rule 88 of the Defence of India Rules, the Central

Government is pleased to declare that the restrictions imposed by or under the Indian Explosives Act, 1884, shall not apply to the loading, unloading, handling, storage, conveyance and importation of explosives imported under the orders of the Government of the United States of America or the Republic of China for the use of their Forces in India.

G. PEACE

Deputy Secretary to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

The 12th May 1943

No. 4383-S.T.—The following notification, issued by the Government of India in the Department of Food, is republished for general information.

By order of the Governor

B. MUKERJI

Deputy Secretary to Government

New Delhi, 8th April 1943

No. 10-38/43-A.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Foodgrains Control Order, 1942, namely:—

After paragraph 9 of Form A set forth in the Second Schedule to the said Order, the following shall be added:—

"and in regard to the language in which the registered returns, receipts or invoices mentioned in paragraphs 3, 4 and 6 shall be written."

F. WOOD

Additional Secretary